



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
Civil Secretariat Srinagar/Jammu.

Notification

Jammu, the 18th April, 2017

SRO 180: - Sh.Khalid Nizami, Advocate Ramban was appointed as Special Public Prosecutor vide notification SRO 48 dated 12-02-2015 to conduct the case titled State Vs Kushalya Devi and others Offence under sections 420/467/468/471/109 RPC FIR No.159/2007 of Police Station, Ramban

Now, the Government here-by cancel the appointment of Sh.Khalid Nizami, Advocate Ramban as Special Public Prosecutor and notification SRO 48 dated 12-02-2015 is hereby rescinded.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,

Department of Law, Justice and Parliamentary Affairs.

Dated: - 18 -04 - 2017.

No: - LD (Acq) 2014/47 - Ramban

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Registrar General, J&K, High Court Jammu.
4. Principal Sessions Judge, Ramban.
5. Public Prosecutor, Ramban for information and necessary action. He is directed to conduct the case on behalf of the State.
6. General Manager, Government Press, Jammu for Publication in the Government Gazettee.
7. SRO section, Department of Law, Justice and Parliamentary Affairs.(W.7.S.C)

(Mohd Yousuf Faizan)

Public law Officer,

Department of Law Justice and Parliamentary Affairs.